

LOK SABHA

LIST OF BUSINESS

Friday, July 25, 2025/Sravana 3, 1947 (Saka)

PART I

GOVERNMENT BUSINESS

A list showing Government Business will be issued separately.

PART II

PRIVATE MEMBERS' BUSINESS

Private Members' Legislative Business

(i) Bills for introduction

44 of 2024

1. **SHRI RAJIV PRATAP RUDY** to move for leave to introduce a Bill to amend the Mental Healthcare Act, 2017.

ALSO to introduce the Bill.

*Mental
Healthcare
(Amendment)
Bill, 2024
(Amendment of
Section 2 etc.)*

62 of 2024	2. DR. D. RAVIKUMAR to move for leave to introduce a Bill further to amend the Constitution. ALSO to introduce the Bill.	<i>Constitution (Amendment) Bill, 2024 (Insertion of new article 21B).</i>
57 of 2024	3. DR. D. RAVIKUMAR to move for leave to introduce a Bill further to amend the Constitution. ALSO to introduce the Bill	<i>Constitution (Amendment) Bill, 2024 (Substitution of new article for article 129, etc.)</i>
38 of 2024	4. DR. D. RAVIKUMAR to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951. ALSO to introduce the Bill.	<i>Representation of the People (Amendment) Bill, 2024 (Amendment of section 62)</i>
35 of 2024	5. ADV. DEAN KURIAKOSE to move for leave to introduce a Bill to provide for constitution of a National Commission for Welfare of Medical Nurses including fixing of emoluments and regulating the working conditions of medical nurses. ALSO to introduce the Bill.	<i>National Commission for Medical Nurses Bill, 2024.</i>
23 of 2024	6. ADV. CHANDRA SHEKHAR AZAD to move for leave to introduce a Bill further to amend the All India Institutes of Medical Sciences Act, 1956. ALSO to introduce the Bill.	<i>All India Institutes of Medical Sciences (Amendment) Bill, 2024 (Insertion of new section 3A).</i>

103 of 2024 7. **SHRI K. SUDHAKARAN** to move for leave to introduce a Bill to determine fare structure for transporting mortal remains of Indian nationals from foreign countries and for matters connected therewith. *Air Carriage of Mortal Remains (Fare) Bill, 2024.*

ALSO to introduce the Bill.

65 of 2024 8. **SHRI K. SUDHAKARAN** to move for leave to introduce a Bill to provide for the constitution of a National Commission for monitoring, research and prevention of slavery, forced labour, human trafficking, bonded labour, forced marriage and for protection of victims thereof and for matters connected therewith. *Modern Slavery (Prevention) Bill, 2024.*

ALSO to introduce the Bill.

107 of 2024 9. **SHRI K. SUDHAKARAN** to move for leave to introduce a Bill to impose a statutory duty on schools to provide independent career guidance for students from the age of thirteen till their completion of school education and to involve the community and alumni as volunteers efforts for enhancing learning and career guidance for the students and for matters connected therewith. *Career Guidance in Schools Bill, 2024.*

ALSO to introduce the Bill.

93 of 2024 10. **SHRI SHRIRANG APPA BARNE** to move for leave to introduce a Bill to regulate the functioning of tour operators and travel agents, ensure the protection of tourists and promote the integrity and professionalism of the tourism industry in the country. *Tour Operators and Travel Agents (Regulation) Bill, 2024.*

ALSO to introduce the Bill.

96 of 2024	11. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH to move for leave to introduce a Bill to provide for setting up of Indian Citizens Abroad Facilitation Centre for assistance of Indian citizens living abroad and for matters connected therewith.	<i>Indian Citizens Abroad (Assistance) Bill, 2024.</i>
	ALSO to introduce the Bill.	
136 of 2024	12. ADV. DEAN KURIAKOSE to move for leave to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.	<i>Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Amendment of Section 22, etc.)</i>
	ALSO to introduce the Bill.	
145 of 2024	13. ADV. CHANDRA SHEKHAR AZAD to move for leave to introduce a Bill to confer upon every farmer the right to realize a minimum price for their agricultural produce and for matters connected therewith.	<i>Farmers Right to Minimum Support Price Realization of Agricultural Produce Bill, 2024.</i>
	ALSO to introduce the Bill.	
152 of 2024	14. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH to move for leave to introduce a Bill to provide for welfare and protection of fishermen community with a view to improve their overall well-being and contribute to the long-term conservation of marine biodiversity in coastal regions of the country and for matters connected therewith.	<i>Fishermen (Welfare and Protection) Bill, 2024</i>
	ALSO to introduce the Bill.	

154 of 2024	15. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH to move for leave to introduce a Bill to establish and incorporate a Central University of Tamil Studies and Culture at Kanniyakumari in the State of Tamil Nadu to promote Tamil language, literature and research in old Tamil manuscripts and for matters connected therewith or incidental thereto.	<i>Central University for Tamil Studies and Culture Bill, 2024</i>
	ALSO to introduce the Bill.	
151 of 2024	16. SHRI MANICKAM TAGORE B to move for leave to introduce a Bill to provide for establishment of a modern sports infrastructure with state of the art facilities for various sports disciplines, training Centres and recreational amenities in the Virudhunagar in the State of Tamil Nadu and for matters connected therewith.	<i>Establishment of Sports Infrastructure in Virudhunagar Bill, 2024</i>
	ALSO to introduce the Bill.	
158 of 2024	17. SHRI MANICKAM TAGORE B to move for leave to introduce a Bill further to amend the Special Economic Zones Act, 2005.	<i>Special Economic Zones (Amendment) Bill, 2024</i>
	ALSO to introduce the Bill.	<i>(Amendment of Section 2, etc.)</i>
195 of 2024	18. DR. JAYANTA KUMAR ROY to move for leave to introduce a Bill further to amend the Constitution of India.	<i>Constitution (Amendment) Bill, 2024</i>
	ALSO to introduce the Bill.	<i>(Amendment of the Eighth Schedule)</i>

137 of 2024	<p>19. SHRI SAPTAGIRI SANKAR ULAKA to move for leave to introduce a Bill to provide for special financial assistance to KBK region comprising the districts of Koraput, Rayagada, Maklangiri, Nabarangpur, Balangir, Subanapur, Kalahandi, Nuapada of the State of Odisha for the purpose of promoting the welfare of Scheduled Tribes, Scheduled Castes and Other Backward Sections of people and for the development, exploitation and proper utilization of its resources and for matters connected therewith.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Special Financial Assistance to KBK Region of State of Odisha Bill, 2024</i></p>
142 of 2024	<p>20. SHRI SAPTAGIRI SANKAR ULAKA to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 and for matters connected therewith.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024 (Amendment of the Schedule)</i></p>
156 of 2024	<p>21. SHRI MANICKAM TAGORE B. to move for leave to introduce a Bill to exempt the State of Tamil Nadu from the National Eligibility cum Entrance Test (NEET) for admission to undergraduate medical courses and for matters connected therewith or incidental thereto.</p> <p>ALSO to introduce the Bill.</p>	<p><i>National Eligibility Cum Entrance Test (NEET) Exemption for the State of Tamil Nadu Bill, 2024</i></p>
138 of 2024	<p>22. SHRI KODIKUNNIL SURESH to move for leave to introduce a Bill to provide for reservation for the person belonging to the Scheduled Castes and the Scheduled Tribes in private sector and for matters connected therewith.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Reservation for the Scheduled Castes and Scheduled Tribes in Private Sector Bill, 2024</i></p>

165 of 2024	<p>23. SHRI KODIKUNNIL SURESH to move for leave to introduce a Bill further to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2024 (Amendment of section 31).</i></p>
146 of 2024	<p>24. DR. ALOK KUMAR SUMAN to move for leave to introduce a Bill further to amend the Railways Act, 1989.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Railways (Amendment) Bill, 2024 (Insertion of new Section 24A).</i></p>
148 of 2024	<p>25. DR. ALOK KUMAR SUMAN to move for leave to introduce a Bill further to amend the Railways Act, 1989.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Railways (Amendment) Bill, 2024 (Insertion of new Section 24A).</i></p>
141 of 2024	<p>26. DR. HEMANT VISHNU SAVARA to move for leave to introduce a Bill to establish and incorporate a Sports University in the State of Maharashtra, a specialized University first of its kind, to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the national training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Maharashtra Central Sports University Bill, 2024</i></p>

149 of 2024 27. **DR. HEMANT VISHNU SAVARA** to move for leave to introduce a Bill to provide for establishment of Coastal Tourism Development Board for the Development of coastal tourism in the country and for matters connected therewith. *Coastal Tourism Development Board Bill, 2024*

ALSO to introduce the Bill.

144 of 2024 28. **DR. HEMANT VISHNU SAVARA** to move for leave to introduce a Bill to provide special financial assistance to the State Government of Maharashtra to develop and conserve the water bodies in the State of Maharashtra. *Special Financial Assistance for Development and Conservation of Water Bodies in the State of Maharashtra Bill, 2024*

ALSO to introduce the Bill.

160 of 2024 29. **SHRI LUMBA RAM** to move for leave to introduce a Bill to provide for constitution of a Board for the protection of indigenous cow and its progeny and for matters connected therewith or incidental thereto. *Indigenous Cow and Cow Progeny Protection Board Bill, 2024*

ALSO to introduce the Bill.

140 of 2024 30. **DR. BYREDDY SHABARI** to move for leave to introduce a Bill to provide for the establishment of Central Institute of Cancer Detection and Prevention (CICDP) with head quarters at Nandyal in the State of Andhra Pradesh and with centres at all districts across India and to create and spread awareness for early detection of cancer and to make cancer screening, detection and prevention at affordable costs and for matters connected incidentals therewith. *Central Institute for Cancer Detection and Prevention Bill, 2024*

ALSO to introduce the Bill.

126 of 2024	31. SHRI SHER SINGH GHUBAYA to move for leave to introduce a Bill to provide for free medical treatment to cancer patients in Government hospitals and for providing financial assistance to the State Governments for setting up of new Cancer Hospitals, laboratories and other facilities for cancer patients across the States.	<i>Cancer Patients (Free Medical Treatment) Bill, 2024</i>
	ALSO to introduce the Bill.	
115 of 2024	32. SHRI SHER SINGH GHUBAYA to move for leave to introduce a Bill to provide for the constitution of a National Board for welfare of flood victims for providing permanent shelters to flood victims, suggest measures to control floods and for matters connected therewith or incidental thereto.	<i>National Board for Welfare of Flood victims Bill, 2024</i>
	ALSO to introduce the Bill.	
135 of 2024	33. SHRI AJAY BHATT to move for leave to introduce a Bill further to amend the Constitution of India.	<i>Constitution (Amendment) Bill, 2024 (Amendment of the Eighth Schedule).</i>
	ALSO to introduce the Bill.	
118 of 2024	34. SHRI DAMODAR AGRAWAL to move for leave to introduce a Bill to provide for special financial assistance to the State of Rajasthan to meet the expense of geo-mapping of trees and saplings during plantation in State of Rajasthan.	<i>Special Financial Assistance for Geo-Mapping of Trees in the State of Rajasthan Bill, 2024</i>
	ALSO to introduce the Bill.	

121 of 2024	<p>35. SHRI DAMODAR AGRAWAL to move for leave to introduce a Bill to prohibit marketing, slaughtering, trading, cooking, serving and consumption of meat and other non-vegetarian food within 100 square meter area from the places of Hindu religious worship and for matters connected herewith or incidental thereto.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Hindu Religious Places of worship (Prohibition of Marketing, Slaughtering, Trading, Cooking, Serving and Consumption of Meat and other Non-Vegetarian Food) Bill, 2024.</i></p>
134 of 2024	<p>36. SHRI DAMODAR AGRAWAL to move for leave to introduce a Bill to provide special financial assistance to the State of Rajasthan to meet the costs of repairs, renovations and preservation of ancient and historical monuments and archaeological sites and remains including excavation of new archaeological sites and remains situated in the State of Rajasthan.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of Rajasthan Bill, 2024.</i></p>
161 of 2024	<p>37. SHRI BHARTRUHARI MAHTAB to move for leave to introduce a Bill to provide for, in the interest of upholding the values of international human rights, an appropriate legal framework to process matters relating to forced migration in respect of determination of refugee status, protection from refoulement and treatment during stay and for matters connected therewith or incidental thereto.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Legitimate Asylum to Refugees Bill, 2024.</i></p>

122 of 2024 38. **SHRI AJAY BHATT** to move for leave to introduce a Bill to provide for free and compulsory primary, secondary and senior secondary education to every child in order to eradicate illiteracy and overall development and for deterrent punishment to those who prevent their children from going to school and pursuing their studies in any manner and for matters connected therewith or incidental thereto. *Free and compulsory primary, secondary and senior secondary Education Bill, 2024.*

ALSO to introduce the Bill.

117 of 2024 39. **SHRI AJAY BHATT** to move for leave to introduce a Bill to provide for financial assistance to unemployed graduates and post-graduates and for matters connected therewith. *Financial Assistance to Unemployed Graduates and Post-Graduates Bill, 2024.*

ALSO to introduce the Bill.

163 of 2024 40. **SHRI VISHNU DAYAL RAM** to move for leave to introduce a Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985. *Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2024 (Amendment of section 31A).*

ALSO to introduce the Bill.

164 of 2024 41. **SHRI VISHNU DAYAL RAM** to move for leave to introduce a Bill further to amend the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. *Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2024 (Amendment of section 3).*

ALSO to introduce the Bill.

116 of 2024 42. **DR. DHARAM VIRA GANDHI** to move for leave to introduce a Bill to amend and codify the law relating to marriage among Sikhs. *Sikh Marriage Bill, 2024.*

ALSO to introduce the Bill.

123 of 2024	43. SHRI SUDHEER GUPTA to move for leave to introduce a Bill to provide for certain welfare measures and other facilities for Opium growers and for matters connected therewith.	<i>Opium Growers (Welfare) Bill, 2024.</i>
	ALSO to introduce the Bill.	
188 of 2024	44. DR. DHARAM VIRA GANDHI to move for leave to introduce a Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985.	<i>Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2024 (Amendment of section 1, etc.).</i>
	ALSO to introduce the Bill.	
157 of 2024	45. DR. KADIYAM KAVYA to move for leave to introduce a Bill to provide certain facilities at work place to female employees during menstruation and for matters connected therewith or incidental thereto.	<i>Menstrual Benefits Bill, 2024.</i>
	ALSO to introduce the Bill.	
147 of 2024	46. DR. ALOK KUMAR SUMAN to move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023 and the Bharatiya Nagarik Suraksha Sanhita, 2023.	<i>Criminal Laws (Amendment) Bill, 2024 (Insertion of new Section 106A, etc.).</i>
	ALSO to introduce the Bill.	
162 of 2024	47. SHRI C.N. ANNADURAI to move for leave to introduce a Bill to provide for constitution of National Sports Development Commission for the overall development of sports, improving the quality of basic sports facilities in the country and for matters connected therewith or incidental thereto.	<i>National Sports Development Commission Bill, 2024.</i>
	ALSO to introduce the Bill.	

128 of 2024	48. DR. SHASHI THAROOR to move for leave to introduce a Bill to provide for the establishment of State and Union Territories Reorganization Commission to recommend the reorganization of States and Union Territories to the Central Government through periodic review of demands of new States or Union Territories on the basis of administrative efficacy and related grounds and for matters connected therewith or incidental thereto.	<i>States and Union Territories Reorganization Commission Bill, 2024.</i>
	ALSO to introduce the Bill.	
269 of 2024	49. ADV. CHANDRA SHEKHAR AZAD to move for leave to introduce a Bill to constitute a National Commission for Detection and Reporting of Cases of Atrocities and Caste Discrimination against the Persons belonging to the Scheduled Castes and Scheduled Tribes and for matters connected therewith or incidental thereto.	<i>National Commission for Detection and Reporting of Cases of Atrocities and Caste Discrimination against Scheduled Castes and Scheduled Tribes Bill, 2024.</i>
	ALSO to introduce the Bill.	
130 of 2024	50. SHRI C.N. ANNADURAI to move for leave to introduce a Bill to provide for the establishment of Tourism Promotion Authority for the southern region of the country and for matters connected therewith and incidental thereto.	<i>Southern Region Tourism Promotion Authority Bill, 2024.</i>
	ALSO to introduce the Bill.	
124 of 2024	51. SHRI E.T. MOHAMMED BASHEER to move for leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920	<i>Aligarh Muslim University (Amendment) Bill, 2024</i> <i><u>(Amendment of Section 12).</u></i>
	ALSO to introduce the Bill.	

133 of 2024	52. SHRI E.T. MOHAMMED BASHEER to move for leave to introduce a Bill to prevent the custodial torture, ensure award of compensation to the victims and making the erring public officials liable for the punishment and for matters connected therewith.	<i>Prevention of Torture Bill, 2024.</i>
	ALSO to introduce the Bill.	
139 of 2024	53. SHRI E.T. MOHAMMED BASHEER to move for leave to introduce a Bill further to amend the National Green Tribunal Act, 2010.	<i>National Green Tribunal (Amendment) Bill, 2024 (Amendment of Section 15, etc.).</i>
	ALSO to introduce the Bill.	
159 of 2024	54. SHRI ANAND BHADAURIA to move for leave to introduce a Bill to provide for the constitution of a Board for the control of stray animals in the country and for matters connected therewith.	<i>Stray Animals Control Bill, 2024.</i>
	ALSO to introduce the Bill.	
261 of 2024	55*. SHRI SAPTAGIRI SANKAR ULAKA to move for leave to introduce a Bill to provide for reservation for the person belonging to the Scheduled Castes and the Scheduled Tribes in private sector and for matters connected therewith.	<i>Reservation for Scheduled Castes and Scheduled Tribes in Private Sector Bill, 2024.</i>
	ALSO to introduce the Bill.	

* To be taken up in case Item at Sl. No. 22 is not taken up.

251 of 2024.	56. SHRI SHAFI PARAMBIL to move for leave to introduce a Bill to amend the Digital Personal Data Protection Act 2023. ALSO to introduce the Bill.	<i>Digital Personal Data Protection (Amendment) Bill, 2024 (Amendment of sections 19 and 20).</i>
234 of 2024.	57. ADV. DEAN KURIKOSE to move for leave to introduce a Bill further to amend the Dam Safety Act, 2021. ALSO to introduce the Bill.	<i>Dam Safety (Amendment) Bill, 2024 (Amendment of second schedule.).</i>
1 of 2025.	58. SHRI LUMBA RAM to move for leave to provide for establishment of a Fodder Warehouse Board for making available fodder and water to animals in places affected by natural calamities like famine, drought or flood and for matters connected therewith or incidental thereto. ALSO to introduce the Bill.	<i>Fodder Warehouse Board, Bill, 2025.</i>
2 of 2025.	59. SHRI LUMBA RAM to move for leave to provide for fixation of minimum remunerative support price of milk and milk products and for matters connected therewith. ALSO to introduce the Bill.	<i>Milk and Milk Products (Remunerative Support Price) Bill, 2025.</i>
215 of 2024.	60. DR. K. SUDHAKAR to move for leave to introduce a Bill to provide for the constitution of a Board for the development of floriculture in India and for the promotion of floriculture. ALSO to introduce the Bill.	<i>National Floriculture Board Bill, 2024.</i>

196 of 2024 61. **DR. K. SUDHAKAR** to move for leave to introduce a Bill to provide for the welfare of dairy farmers in the country and for matters connected therewith or incidental thereto. *Dairy Farmers (Welfare) Bill, 2024.*

ALSO to introduce the Bill.

268 of 2024 62. **SHRI K. NAVASKANI** to move for leave to introduce a Bill to provide for welfare of fishermen in the country and for matters connected therewith or incidental thereto. *Fishermen Welfare Bill, 2024.*

ALSO to introduce the Bill.

267 of 2024 63. **SHRI K. NAVASKANI** to move for leave to introduce a Bill to provide for closure of all toll plazas in the country and for matters connected therewith or incidental thereto. *Toll Plazas (Closure) Bill, 2024.*

ALSO to introduce the Bill.

62 of 2025 64. **SHRI RAJIV PRATAP RUDY** to move for leave to introduce a Bill to provide for the prevention of reptile bite incidents, improvement of treatment facilities for victims of reptile bites, effective treatment, social security benefits and conservation of reptile species and awareness towards reptiles and for matters connected therewith or incidental thereto. *Reptile Bite (Prevention and Treatment) and Reptile Conservation Bill, 2025.*

ALSO to introduce the Bill.

229 of 2024	65. SHRI SHRIRANG APPA BARNE to move for leave to introduce a Bill to provide for promotion of use of ocean thermal energy to produce clean environment friendly renewable energy at all times and substitute traditional electricity generation methods of fossil fuel burning and for matters connected therewith or incidental thereto.	<i>Ocean Thermal Energy Utilization Bill, 2024.</i>
	ALSO to introduce the Bill.	
254 of 2024.	66. SHRI BHARTRUHARI MAHTAB to move for leave to introduce a Bill to prohibit the slaughter of cattle and for the preservation of improvement of the breeds of cattle and to endeavour to organize agriculture and animal husbandry in terms of article 48 of the Constitution of India by enacting a comprehensive legislation.	<i>Prevention of Slaughter and Preservation of Cattle Bill, 2024.</i>
	ALSO to introduce the Bill.	
180 of 2024	67. SHRI BHARTRUHARI MAHTAB to move for leave to introduce a Bill to provide for certain measures to be undertaken by the Central Union and the State Governments for the welfare of specially abled children and for matters connected therewith or incidental thereto.	<i>Specially Abled Children (Welfare) Bill, 2024.</i>
	ALSO to introduce the Bill.	
240 of 2024	68. SHRI SHRIRANG APPA BARNE to move for leave to introduce a Bill to provide for combating and eliminating tuberculosis, and for the protection of the rights of patients affected by the tuberculosis disease and for matters connected therewith or incidental thereto.	<i>Tuberculosis (Treatment and Eradication) Bill, 2024.</i>
	ALSO to introduce the Bill.	

190 of 2024	69. SHRI N.K. PREMACHANDRAN to move for leave to introduce a Bill further to amend the Drugs and Cosmetics Act, 1940. ALSO to introduce the Bill.	<i>Drugs and Cosmetics (Amendment) Bill, 2024 (Amendment of section 3, etc.)</i>
171 of 2024	70. SHRI N.K. PREMACHANDRAN to move for leave to introduce a Bill further to amend the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. ALSO to introduce the Bill.	<i>Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2024 (Amendment of section 31).</i>
173 of 2024.	71. SHRI BIDYUT BARAN MAHATO to move for leave to introduce a Bill to provide for fixation of minimum remunerative support price and insurance of vegetable products and for matters connected therewith. ALSO to introduce the Bill.	<i>Vegetable Products (remunerative Support Price and Insurance) Bill, 2024.</i>
218 of 2024.	72. SHRI BIDYUT BARAN MAHATO to move for leave to introduce a Bill to provide for the construction and management of a National Memorial in commemoration of Birsa Munda, also known as 'Dharti Aaba' a great freedom fighter born on 15 November, 1875 at Ulihatu in Khunti District in the State of Jharkhand. ALSO to introduce the Bill.	<i>Bhagwan Birsa Munda Birthplace Ulihatu National Memorial Bill, 2024.</i>

201 of 2024.	73. SHRI BENNY BEHANAN to move for leave to introduce a Bill to provide for the preservation and promotion of languages and cultures of the Scheduled Tribes in the country and thereby facilitate their social development.	<i>Scheduled Tribes Indigenous Language and Culture (Preservation and Promotion) Bill, 2024.</i>
	ALSO to introduce the Bill.	
253 of 2024	74. SHRI BENNY BEHANAN to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.	<i>Right of Children to Free and Compulsory Education (Amendment) Bill, 2024 (Amendment of section 2, etc.)</i>
	ALSO to introduce the Bill.	
197 of 2024	75. SHRI SHAFI PARAMBIL to move for leave to introduce a Bill further to amend the Prevention of Insults to National Honour Act, 1971.	<i>Prevention of Insults to National Honour (Amendment) Bill, 2024 (Insertion of new section 2A, etc.).</i>
	ALSO to introduce the Bill.	
250 of 2024	76. SHRI SHAFI PARAMBIL to move for leave to introduce a Bill to provide for the establishment of a National Commission for fair labour practices and for matters connected therewith.	<i>National Commission or Fair Labour Practices Bill, 2024.</i>
	ALSO to introduce the Bill.	

210 of 2024 77. **SHRI RAJESH RANJAN** to move for leave to introduce a Bill to establish the Students' Welfare and Grievance Redressal Authority for addressing the problems of students preparing for competitive examinations and to provide for other matters connected therewith or incidental thereto. *Students' Welfare and Grievance Redressal Authority Bill, 2024.*

ALSO to introduce the Bill.

168 of 2024 78. **MS. S. JOTHIMANI** to move for leave to introduce a Bill to amend the National Medical Commission Act, 2019. *National Medical Commission (Amendment) Bill, 2024 (Amendment of section 14, etc.).*

ALSO to introduce the Bill.

205 of 2024 79. **MS. PRANITI SUSHILKUMAR SHINDE** to move for leave to introduce a Bill to provide for mental health support and well-being of students through ensuring the availability of resources and interventions in government educational institutions and for matters connected therewith. *Mental Health Support and Well-Being for Student Bill, 2024.*

ALSO to introduce the Bill.

220 of 2024. 80. **SHRI N.K. PREMACHANDRAN** to move for leave to introduce a Bill to provide for prevention of violence against Advocates and protection of Advocates, their institutions, properties and for matters connected therewith or incidental thereto. *Advocates (Protection) Bill, 2024.*

ALSO to introduce the Bill.

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| 174 of 2024. | 81. SHRI DILIP SAIKIA to move for leave to introduce a Bill to provide for the construction and management of a National Memorial to perpetuate the memory of the farmers who died or were wounded on 28 January 1894 at Patharughat in the State of Assam. | <i>Patharughat National Farmers Memorial Bill, 2024</i> |
| | ALSO to introduce the Bill. | |
| 12 of 2025. | 82. SHRI DILIP SAIKIA to move for leave to introduce a Bill further to amend the Environment Protection Act, 1986. | <i>Environment Protection (Amendment) Bill, 2025
(Amendment of section 2)</i> |
| | ALSO to introduce the Bill. | |
| 257 of 2024 | 83. SHRI RAJESH RANJAN to move for leave to introduce a Bill to provide for establishment of a National Healthcare Pricing Authority, regulate and standardize the price of healthcare services to prevent exploitation of poor and rural people by private hospitals and healthcare service providers and to ensure transparency in the healthcare sector and for matters connected therewith or incidental thereto. | <i>National Healthcare Pricing Authority Bill, 2024.</i> |
| | ALSO to introduce the Bill. | |
| 279 of 2024 | 84. SHRI JAGDAMBIKA PAL to move for leave to introduce a Bill to establish an Infrastructure Project (Monitoring and Management) Board or the monitoring, management and oversight of large infrastructure projects in India to ensure timely execution, cost control and quality assurance and for matters connected therewith or incidental thereto. | <i>Infrastructure Project (Monitoring and Management) Board Bill, 2024.</i> |
| | ALSO to introduce the Bill. | |

277 of 2024. 85. **SHRI JAGDAMBIKA PAL** to move for leave to amend the Digital Personal Data Protection Act, 2023. *Digital Personal Data Protection (Amendment) Bill, 2024 (Amendment of Section 2, etc.)*

ALSO to introduce the Bill.

265 of 2024 86. **SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR** to move for leave to introduce a Bill further to amend the Advocates Act, 1961. *Advocates (Amendment) Bill, 2024 (Amendment of Section 2, etc.).*

ALSO to introduce the Bill.

204 of 2024 87. **SHRI RAJESH RANJAN** to move for leave to introduce a Bill to provide employment guarantee, dignified work opportunities, socio-economic security to eligible citizens and promote skill development and basic infrastructure in urban areas of India and matters connected therewith or incidental thereto. *National Urban Employment Guarantee Bill, 2024.*

ALSO to introduce the Bill.

249 of 2024. 88. **SHRI HIBI EDEN** to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act 2009. *Right of Children to Free and Compulsory Education (Amendment) Bill, 2024 (Amendment of section 2, etc.).*

ALSO to introduce the Bill.

264 of 2024	89. SHRI HIBI EDEN to move for leave to introduce a Bill to promote and develop the sports industry in India to transform the country into a global sports superpower by ensuring comprehensive and inclusive development across all levels and fostering a culture of sports excellence in alignment with national and international standards and for matters connected therewith or incidental thereto.	<i>Sports Superpower Bill, 2024.</i>
	ALSO to introduce the Bill.	
238 of 2024	90. SHRI T.M. SELVAGANAPATHI to move for leave to introduce a Bill to provide for the compulsory rain harvesting in all new buildings and for matters connected therewith or incidental thereto.	<i>Compulsory Rainwater Harvesting Bill, 2024.</i>
	ALSO to introduce the Bill.	
246 of 2024.	91. SHRI T. M. SELVAGANAPATHI to move for leave to introduce a Bill to provide for the establishment of a Coaching Centres Regulatory Board for monitoring and regulation of functions of coaching centres in the country and for matters connected therewith.	<i>Coaching Centres Regulatory Board Bill, 2024.</i>
	ALSO to introduce the Bill.	
258 of 2024	92. SHRI VISHALDADA PRAKASHBAPU PATIL to move for leave to introduce a Bill to amend the Chief Election Commissioner and other Election Commissioners (Appointment, conditions of service and term of office) Act, 2023.	<i>Chief Election Commissioner and other Election Commissioners (Appointment, Conditions of Service and Term of Office) Amendment Bill, 2024</i> <i>(Amendment of section 5, etc.).</i>
	ALSO to introduce the Bill.	

189 of 2024	93. SHRI RAVI KISHAN to move for leave to introduce a Bill to prohibit the slaughter of cow and its progeny.	<i>Ban on Cow Slaughter Bill, 2024.</i>
	ALSO to introduce the Bill.	
170 of 2024	94. SHRI RAVI KISHAN to move for leave to introduce a Bill to amend the Central Sanskrit Universities Act, 2020.	<i>Central Sanskrit Universities (Amendment) Bill, 2024 (Amendment of the First Schedule).</i>
	ALSO to introduce the Bill.	
176 of 2024.	95. SHRI RAVI KISHAN to move for leave to introduce a Bill to provide for certain measures to be undertaken by the Government for the welfare of mentally retarded children and for matters connected therewith or incidental thereto.	<i>Mentally Retarded Children (Welfare) Bill, 2024.</i>
	ALSO to introduce the Bill.	
49 of 2025.	96. ADV. ADOOR PRAKASH to move for leave further to amend the Disaster Management Act, 2005.	<i>Disaster Management (Amendment) Bill, 2025 (Amendment of section 11, etc.).</i>
	ALSO to introduce the Bill.	

266 of 2024	<p>97. SHRI K. NAVASKANI to move for leave to introduce a Bill further to amend the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Amendment Bill, 2024 (Amendment of section 2).</i></p>
16 of 2025.	<p>98. SHRI LAVU SRI KRISHNA DEVARAYALU to move for leave to introduce a Bill to confer certain rights on every tenant farmer without affecting the rights of title holders and for matters connected therewith or incidental thereto.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Rights of Tenant Farmers Bill, 2025.</i></p>
9 of 2025.	<p>99. SHRI LAVU SRI KRISHNA DEVARAYALU to move for leave to introduce a Bill to establish a comprehensive regime for the regulation of online gaming in India, protection of users, the establishment of Online Gaming Council for matters connected therewith or incidental thereto.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Regulation of Online Gaming Bill, 2025.</i></p>
3 of 2025.	<p>100. SHRI G.M. HARISH BALAYOGI to move for leave to establish an effective regime for the prohibition of advertisement of online gambling platforms to prevent the promotion of online gambling, the misuse of which can have an adverse impact on the financial personal and social life of a person and for matters connected therewith or incidental thereto.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Online Gambling (Prohibition of Advertisement) Bill, 2025.</i></p>

6 of 2025.	101. SHRI ANTO ANTONY to move for leave to provide for protection of farmers against wildlife attacks and constitute a Board for prevention of human-animal conflicts and matters related therewith.	<i>Farmers' Right to Protection from Wildlife Animals Bill, 2025.</i>
	ALSO to introduce the Bill.	
216 of 2024	102. SHRI M.K. RAGHAVAN to move for leave to introduce a Bill to provide for welfare of Pravasis of Bharat and to ensure that Pravasis, whether self employed or working in public or private sector in a foreign country are economically an socially empowered and are provided with certain social security measures and for matters connected therewith.	<i>Bharatiya Pravasi Nidhi Adhiniyam, 2024.</i>
	ALSO to introduce the Bill.	
4 of 2025.	103. SHRI ANTO ANTONY to move for leave to introduce a Bill further to amend the Central Universities Act, 2009.	<i>Central Universities (Amendment) Bill, 2025 (Insertion of new section 3H, etc.)</i>
	ALSO to introduce the Bill.	
270 of 2024.	104. ADV. GOWAAL K. PADAVI to move for leave to introduce a Bill to make provision in relation to freedom of speech and academic freedom in higher Education school, Graduate School, Universities, other educational institutions and in students' unions and for matters connected therewith.	<i>Higher Education School, Graduate School and University (Freedom of Speech) Bill, 2024.</i>
	ALSO to introduce the Bill.	

222 of 2024	105. SHRI M.K. RAGHAVAN to move for leave to introduce a Bill further to amend the Central Road and Infrastructure Fund Act, 2000. ALSO to introduce the Bill.	<i>Central Road and Infrastructure Fund (Amendment) Bill, 2024 (Insertion of new section 7B, etc.).</i>
185 of 2024	106. SHRI KIRTI JHA AZAD to move for leave to introduce a Bill further to amend the Pharmacy Act, 1948. ALSO to introduce the Bill.	<i>Pharmacy (Amendment) Bill, 2024 (Amendment of section 26A).</i>
5 of 2025.	107. SHRI ANTO ANTONY to move for leave to introduce a Bill to amend the School of Planning and Architecture Act, 2014. ALSO to introduce the Bill.	<i>School of Planning and Architecture (Amendment) Bill, 2025 (Insertion of new section 4A).</i>
259 of 2024	108. MS. IQRA CHOUDHARY to move for leave to introduce a Bill to improve the quality of government schools by incentivizing government employees to enroll their students in such schools and or matters connected therewith and incidental thereto. ALSO to introduce the Bill.	<i>Enrollment of the Children of Government Employees (Promotion in Government Schools) Bill, 2024.</i>

271 of 2024	109. ADV. GOWAAL K. PADAVI to move for leave to introduce a Bill to provide for the proper and adequate allocation of central funds in the tribal Component in proportion to the location, population and problems of the Scheduled Tribes spread across the country and to overcome the fluctuations, the variations, o keep rack of receipts and expenditures and to seek maximum utilization of funds that has been laid down in the Scheduled Tribe Component outlay over the year.	<i>Scheduled Tribe Component (Planning, Allocation and Utilization of Financial Resources) Bill, 2024.</i>
	ALSO to introduce the Bill.	
192 of 2024	110. SHRI JANARDAN SINGH 'SIGRIWAL' to move for leave to introduce a Bill to provide for the constitution of a Board for regulation of private hostels ad paying guest accommodation centres and for matters connected therewith.	<i>Regulation of Private Hostels and Paying Guest Accommodation Centres Bill, 2024.</i>
	ALSO to introduce the Bill.	
200 of 2024.	111. SHRI JANARDAN SINGH 'SIGRIWAL' to move for leave to introduce a Bill to provide for the measures to be undertaken by the State for the protection and maintenance of neglected, abandoned and destitute widows by establishing a Welfare Board for such widows and for matters connected therewith or incidental thereto.	<i>Widows (Protection and Maintenance) Bill, 2024.</i>
	ALSO to introduce the Bill.	
179 of 2024	112. SHRI JANARDAN SINGH 'SIGRIWAL' to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Patna at Maharajganj.	<i>High Court at Patna (Establishment of a Permanent Bench at Maharajganj) Bill, 2024.</i>
	ALSO to introduce the Bill.	

223 of 2024	<p>113. SHRI KODIKUNNIL SURESH to move for leave to introduce a Bill to amend the Occupational Safety, Health and Working Conditions Code, 2020.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Occupational Safety, Health and Working Conditions Code (Amendment) Bill, 2024 (Amendment of section 6, etc.).</i></p>
262 of 2024	<p>114. SHRI SUNIL DATTATREY TATKARE to move for leave to introduce a Bill to provide for establishment of Tourism Development Authority. for the development of tourism in the country and for matters connected therewith.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Tourism Development Authority Bill, 2024.</i></p>
169 of 2024	<p>115. SHRI SUNIL DATTATREY TATKARE to move for leave to introduce a Bill to provide for the welfare of agricultural labours and for matters connected therewith.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Agricultural Labour Welfare Bill, 2024.</i></p>
213 of 2024.	<p>116. SHRI SUNIL DATTATREY TATKARE to move for leave to introduce a Bill to provide special and additional amenities to the girl child having no male siblings in the family including incentives to parents of girl child irrespective of their financial status and for matters connected therewith..</p> <p>ALSO to introduce the Bill.</p>	<p><i>Girl Child (Amenities) Bill, 2024.</i></p>

224 of 2024	117. SHRI ARUN NEHRU to move for leave to introduce a Bill further to amend the Micro, Small and Medium Enterprises Development Act, 2006. ALSO to introduce the Bill.	<i>Micro, Small and Medium Enterprises Development (Amendment) Bill, 2024 (Amendment of section 2, etc.).</i>
186 of 2024	118. SHRI C.N. ANNADURAI to move for leave to introduce a Bill to provide for the setting of a Commission to exploit renewable energy resources in the country and for matters connected therewith or incidental thereto. ALSO to introduce the Bill.	<i>Commission on Renewable Energy Resources Bill, 2024.</i>
202 of 2024.	119. SHRI PRADYUT BORDOLOI to move for leave to introduce a Bill further to amend the Wild Life (Protection) Act, 1972. ALSO to introduce the Bill.	<i>Wild Life (Protection) Amendment Bill, 2024 (Insertion of new section 33C, etc.).</i>
181 of 2024	120. SHRI PRADYUT BORDOLOI to move for leave to introduce a Bill further to amend the Disaster Management Act, 2005. ALSO to introduce the Bill.	<i>Disaster Management (Amendment) Bill, 2024 (Amendment of section 5, etc.).</i>
225 of 2024	121. SHRI M.K. RAGHAVAN to move for leave to introduce a Bill further to amend the All India Institutes of Medical Sciences Act, 1956. ALSO to introduce the Bill.	<i>All India Institutes of Medical Sciences (Amendment) Bill, 2024 (Insertion of new section 3A).</i>

242 of 2024	122. SHRI V.K. SREEKANDAN to move for leave to introduce a Bill to declare snakebite as an envenomation disease and provide for better prevention strategies, reduce mortality rates and enhance treatment facilities towards snakebite cases across the country.	<i>Snakebite and Envenomation Disease Bill, 2024.</i>
	ALSO to introduce the Bill.	
237 of 2024	123. SHRI V.K. SREEKANDAN to move for leave to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.	<i>Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Amendment of section 3, etc.).</i>
	ALSO to introduce the Bill.	
23 of 2025	124. SHRI RAO RAJENDRA SINGH to move for leave to introduce a Bill to constitute a National Commission for Economically Weaker Sections of Citizens other than the Scheduled Castes, Scheduled Tribes and Other Backward Classes and for matters connected therewith or incidental thereto	<i>National Commission for Economically Weaker Section of Citizens Bill, 2025.</i>
	ALSO to introduce the Bill.	
239 of 2024	125. SHRI V.K. SREEKANDAN to move for leave to introduce a Bill to amend the Rights of Persons with Disabilities Act, 2016.	<i>Rights of Persons with Disabilities (Amendment) Bill, 2024 (Amendment of section 24).</i>
	ALSO to introduce the Bill.	

245 of 2024. 126. **SHRI VISHALDADA PRAKASHBAPU PATIL** to move for leave to introduce a Bill to provide for prevention of violence against journalists and protection of journalists, their properties and for matters connected therewith or incidental thereto. *Journalist (Prevention of Violence and Protection) Bill, 2024.*

ALSO to introduce the Bill.

211 of 2024 127. **SHRI K.C. VENUGOPAL** to move for leave to introduce a Bill to provide for the protection and welfare of fishermen in the coastal States and Union Territories by constituting a Fishermen welfare Board to administer the Fishermen welfare Fund for their benefits and for matters connected therewith or incidental thereto. *Fishermen (Protection and Welfare) Bill, 2024.*

ALSO to introduce the Bill.

263 of 2024 128. **DR. SHASHI THAROOR** to move for leave to introduce a Bill to amend the Bhartiya Nyaya Sanhita, 2023. *Bharatiya Nyaya Sanhita (Amendment) Bill, 2024 (Amendment of section 63).*

ALSO to introduce the Bill.

255 of 2024 129. **SHR K.C. VENUGOPAL** to move for leave to introduce a Bill to provide a separate and all-inclusive legal framework to protect the fundamental Right to Privacy of humans, prevent Voyeurism, provide consumer centric law and for matters connected therewith or incidental thereto. *Voyeurism (Prevention, Prohibition and Redressal) Bill, 2024.*

ALSO to introduce the Bill.

260 of 2024	130. SHRI VISHALDADA PRAKASHBAPU PATIL to move for leave to introduce a Bill further to amend the Wild Life (Protection) Act, 1972.	<i>Wildlife (Protection) Amendment Bill, 2024 (Amendment of section 2, etc.).</i>
	ALSO to introduce the Bill.	
8 of 2025.	131. SHRI PUTTA MAHESH KUMAR to move for leave to provide for the establishment of a Missing Individuals Bureau to track down missing individuals and carry out investigations into persons deemed missing.	<i>Missing Individuals Bureau Bill, 2025.</i>
	ALSO to introduce the Bill.	
172 of 2024	132. SHRI GURJEET SINGH AUJLA to move for leave to introduce a Bill to provide for conservation and elimination of pollution of rivers of the country and for matters connected therewith.	<i>River (Conservation and Elimination of Pollution) Bill, 2024.</i>
	ALSO to introduce the Bill.	
209 of 2024	133. SHRI MANOJ TIWARI to move for leave to introduce a Bill to provide for the constitution of a Board for the mapping of cultural heritage of the country including protection of endangered art, traditions and crafts and for matters connected therewith or incidental thereto.	<i>Cultural Mapping Bill, 2024.</i>
	ALSO to introduce the Bill.	

227 of 2024	<p>134. SHRI RAVINDRA DATTARAM WAIKAR to move for leave to introduce a Bill to provide special financial assistance to the State Government of Maharashtra to meet the expense of development and rejuvenation of water bodies and for matters connected therewith in the State of Maharashtra.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Special Financial Assistance for Development and Rejuvenation of Water Bodies in the State of Maharashtra Bill, 2024.</i></p>
167 of 2024	<p>135. DR. T. SUMATHY(A) THAMIZHACHI THANGAPANDIAN to move for leave to introduce a Bill to create mass awareness among the people of all walks of life to prevent breast cancer among females, provide access to free screening and mammography for the women across the country and provide the advanced state of art treatment for those diagnosed with breast cancer and for matters connected therewith.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Breast Cancer (Awareness) Bill, 2024.</i></p>
230 of 2024	<p>136. SHRI RAVINDRA DATTARAM WAIKAR to move for leave to introduce a Bill to establish and incorporate a National Water University in the State of Maharashtra, a specialized University first of its kind, to promote water education in he areas of water resource management, water conservation technology, equitable and sustainable development and ground water resources management besides functioning as the national centre or select water disciplines by adopting best international practices and for matters connected therewith.</p> <p>ALSO to introduce the Bill.</p>	<p><i>National Water University Bill, 2024.</i></p>

212 of 2024. 137. **SHRI RAVINDRA DATTARAM WAIKAR** *Protection and Welfare of Sanitation Workers Bill, 2024.*
to move for leave to introduce a Bill to provide regulations for the protection, welfare and rehabilitation of sanitation workers engaged in the maintenance of public and private spaces including waste management disinfection and sanitization and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

182 of 2024 138. **DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN** *Digital Personal Data Protection (Amendment) Bill, 2024 (Amendment of section 2, etc.).*
to move for leave to introduce a Bill to amend the Digital Personal Data Protection Act, 2023.

ALSO to introduce the Bill.

247 of 2024 139. **DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN** *Domestic Workers (Regulation of Employment & Conditions at Work) Bill, 2024.*
to move for leave to introduce a Bill to provide for the welfare, protection and security of domestic workers and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

231 of 2024	140. SHRI RAJEEV RAI to move for leave to introduce a Bill to provide for the protection of traditional weavers in the country particularly in Mau and adjoining regions of Eastern part of State of Uttar Pradesh and for the welfare measures including life insurance coverage, interest free working capital and consumption loan, healthcare, education to the children, availability of affordable raw material, modernization of looms, housing, training, electricity subsidy and compulsory purchase of finished product by the Government and for establishment of an authority and a welfare fund and for matters connected therewith and incidental thereto.	<i>Traditional Weavers (Protection and Welfare) Bill, 2024</i>
	ALSO to introduce the Bill.	
199 of 2024.	141. SHRI RAJEEV RAI to move for leave to introduce a Bill further to amend the All India Institutes of Medical Sciences Act, 1956.	<i>All India Institutes of Medical Sciences (Amendment) Bill, 2024 (Insertion of new section 3A).</i>
	ALSO to introduce the Bill.	
206 of 2024	142. SHRI YOGENDER CHANDOLIA to move for leave to introduce a Bill to provide for the setting up of a Board to ensure cleaning, maintenance, regulations and development of the River Yamuna in the Country and for matters connected therewith or incidental thereto.	<i>National Board for Cleaning, Maintenance, Regulation and Development of the River Yamuna Bill, 2024.</i>
	ALSO to introduce the Bill.	

10 of 2025	143. DR SHASHI THAROOR to move for leave to introduce a Bill to amend the Occupational Safety, Health and Working Conditions Code, 2020. ALSO to introduce the Bill.	<i>Occupational Safety, Health and Working Conditions Code (Amendment) Bill, 2025.</i>
207 of 2024	144. SHRI RAJESH VERMA to move for leave to introduce a Bill further to amend the Air (Prevention and Control of Pollution) Act, 1981. ALSO to introduce the Bill.	<i>Air (Prevention and Control of Pollution) (Amendment) Bill 2024 (Amendment of section 2A, etc.).</i>
228 of 2024	145. SHRI RAJESH VERMA to move for leave to introduce a Bill to amend the Code on Social Security, 2020. ALSO to introduce the Bill.	<i>Code on Social Security (Amendment) Bill, 2024 (Amendment of section 2, etc.).</i>
194 of 2024	146. SHRI RAJESH VERMA to move for leave to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005. ALSO to introduce the Bill.	<i>Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Amendment of section 3, etc.).</i>

235 of 2024. 147. **PROF. VARSHA EKNATH GAIKWAD** to move for leave to introduce a Bill to provide for employment opportunities for youth belonging to the Scheduled Castes and the Scheduled Tribes by ensuring right to gainful employment and payment of unemployment allowance to the unemployed amongst them and for matters connected therewith. *Right to Gainful Employment for the Youth from Scheduled Castes and Scheduled Tribes, Bill, 2024.*

ALSO to introduce the Bill.

243 of 2024 148. **PROF. VARSHA EKNATH GAIKWAD** to move for leave to introduce a Bill further to amend the Biological Diversity Act, 2002. *Biological Diversity (Amendment) Bill, 2024 (Amendment of section 2, etc.).*

ALSO to introduce the Bill.

187 of 2024 149. **SHRIMATI SHAMBHAVI** to move for leave to introduce a Bill to make provisions for securing the right to paid menstrual leave for working women and female students and also to provide the access to menstrual hygiene facilities and other health benefits during the period of menstruation and for matters connected therewith. *Menstrual Leave and Hygiene Bill, 2024.*

ALSO to introduce the Bill.

217 of 2024 150. **SHRIMATI SHAMBHAVI** to move for leave to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960. *Prevention of Cruelty to Animals (Amendment) Bill, 2024 (Amendment of section 11, etc.)*

ALSO to introduce the Bill.

203 of 2024	151. SMT. SHAMBHAVI to move for leave to introduce a Bill further to amend the National Commission for Women Act, 1990. ALSO to introduce the Bill.	<i>National Commission for Women (Amendment) Bill, 2024 (Amendment of section 10).</i>
272 of 2024.	152. SHRI GANESH SINGH to move for leave to introduce a Bill to provide for reservation for the Scheduled Castes, the Scheduled Tribes, the Other Backward Classes, De-notified Tribes and Semi-nomadic communities in private sector and for matters connected therewith. ALSO to introduce the Bill.	<i>Reservation for the Scheduled Castes, the Scheduled Tribes, the Other Backward Classes, De-notified Tribes and Semi-nomadic Communities in Private Sector Bill, 2024.</i>
273 of 2024	153. SHRI GANESH SINGH to move for leave to introduce a Bill to provide for the use of Hindi language in the proceedings of the Supreme Court and certain other provisions and for matters connected therewith. ALSO to introduce the Bill.	<i>Supreme Court (Use of Hindi Proceedings and Other Provisions) Bill, 2024</i>
193 of 2024	154. DR. SHRIKANT EKNATH SHINDE to move for leave to introduce a Bill to regulate the creation and use of deepfake technology, ensuring legal boundaries for its application and for matters connected therewith. ALSO to introduce the Bill.	<i>Regulation of Deepfake Bill, 2024.</i>

198 of 2024	155. DR. SHRIKANT EKNATH SHINDE to move for leave to introduce a Bill to provide for constitution of a Natural Board the rehabilitation and financial assistance to the victims of natural calamities and for matters connected therewith. ALSO to introduce the Bill.	<i>National Board for Combating Natural Calamity and Welfare of Natural Calamity Victims Bill, 2024.</i>
252 of 2024.	156. DR. SHRIKANT EKNATH SHINDE to move for leave to introduce a Bill to protect cows and their progeny, promote indigenous cow breeds and establish a framework for their care and welfare and for matters connected therewith. ALSO to introduce the Bill.	<i>Welfare and Protection of Cow Bill, 2024.</i>
208 of 2024	157. SHRI NARESH GANPAT MHASKE to move for leave to introduce a Bill to repeal the Places of Worship (Special Provisions) Act, 1991. ALSO to introduce the Bill.	<i>Places of Worship (Special Provisions) Repeal Bill, 2024.</i>
241 of 2024	158. SHRI NARESH GANPAT MHASKE to move for leave to introduce a Bill further to amend the Companies Act, 2013. ALSO to introduce the Bill.	<i>Companies (Amendment) Bill, 2024 (Amendment of section 135)</i>
248 of 2024	159. SHRI NARESH GANPAT MHASKE to move for leave to introduce a Bill to provide regulation for the over-the-top platform with respect to the movies, web-series and other creative contents provided via streaming platforms and for matters connected therewith or incidental thereto. ALSO to introduce the Bill.	<i>Over-the-top Regulation Bill, 2024.</i>

232 of 2024	160. SHRI ARUN BHARTI to move for leave to introduce a Bill to provide for reservation in posts and services under the Central Government and private sector for persons belonging to the Scheduled Castes and Scheduled Tribes and timely filling up of vacancies meant for Scheduled Castes and Scheduled Tribes to ensure their equal representation for matters connected therewith or incidental thereto. ALSO to introduce the Bill.	<i>Scheduled Castes and Scheduled Tribes (Reservation in Posts and Services and Filling Up of Vacancies in a Time Bound Manner) Bill, 2024.</i>
244 of 2024.	161. SHRI ARUN BHARTI to move for leave to introduce a Bill further to amend the Environment (Protection) Act, 1986. ALSO to introduce the Bill.	<i>Environment Protection (Amendment) Bill, 2024 (Amendment of section 2, etc.).</i>
17 of 2025.	162. SHRI DILIP SAIKIA to move for leave to provide for compulsory teaching of ill-effects of drug addiction in schools and for matters connected therewith or incidental thereto. ALSO to introduce the Bill.	<i>Compulsory Teaching of Ill-effects of Drug Addiction in Schools Bill, 2025.</i>
7 of 2025.	163. DR. MANNA LAL RAWAT to move for leave to provide for special financial assistance to the Government of the State of Rajasthan to meet the costs of repairs, renovations, rejuvenation, preservation and protection of water bodies in the State of Rajasthan. ALSO to introduce the Bill.	<i>Special Financial Assistance for Protection of Water Bodies in the State of Rajasthan Bill, 2025.</i>

13 of 2025	<p>164. DR. MANNA LAL RAWAT to move for leave to provide for special financial assistance to the Government of the State of Rajasthan to meet the expense of development and rejuvenation of water bodies in the forest areas in the State of Rajasthan and for matters connected therewith.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Special Financial Assistance for Development and Rejuvenation of Water Bodies in the State of Rajasthan Bill, 2025.</i></p>
18 of 2025.	<p>165. SHRI D.M. KATHIR ANAND to move for leave to provide for housing facility to destitute senior citizens, widows and orphan children and for matters connected therewith.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Housing Facility For Destitute Senior Citizens, Widows and Orphan Children Bill, 2025.</i></p>
19 of 2025	<p>166. SHRI HASMUKHBHAI SOMABHAI PATEL to move for leave to provide for the exemption from payment of outstanding education fees to educational institutions or education loan to banks taken for pursuing higher studies in the event of death of student or physical or mental disability of student due to any reason and for matters connected therewith.</p> <p>ALSO to introduce the Bill.</p>	<p><i>Higher and Technical Education (Exemption from Payment of Outstanding Fees and Education Loan) Bill, 2025.</i></p>

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| 21 of 2025 | <p>167. DR. FAGGAN SINGH KULASTE to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967.</p> <p>ALSO to introduce the Bill.</p> | <p><i>Constitution (Scheduled Castes and Scheduled Tribes) Order (Amendment) Bill, 2025(Amendme nt of the Schedule).</i></p> |
| 20 of 2025. | <p>168. DR.KADIYAM KAVYA to move for leave to provide for the need based rehabilitation, protective and welfare measures to be undertaken by the Government for the abandoned, distressed, neglected, infirm and disowned widows and single women by providing financial assistance, pension, medical care, housing and other facilities through a Welfare Board to such widows and single women and for matters connected therewith and incidental thereto.</p> | <p><i>Abandoned Widows and Single Women (Protection, Rehabilitation and Welfare) Bill, 2025.</i></p> |
| 25 of 2025. | <p>169. SHRI SHANKAR LALWANI to move for leave to provide for pre-marital genetic testing for couples planning to get married or start a family in order to identify common genetic blood disorders like sickle cell anemia and thalassemia and for matters connected therewith or incidental thereto.</p> <p>ALSO to introduce the Bill.</p> | <p><i>Compulsory Pre-Marital Genetic Testing Bill, 2025.</i></p> |

- 54 of 2025. 170. **SHRI KRISHNA PRASAD TENNETI** to move for leave further to amend the Right of Children to Free and Compulsory Education Act, 2009. *Right of Children to Free and Compulsory Education (Amendment) Bill, 2025 (Amendment of section 2, etc.).*
- ALSO to introduce the Bill.
- 28 of 2025. 171. **SHRIMATI BHARTI PARDHI** to move for leave further to amend the Information Technology Act, 2000. *Information Technology (Amendment) Bill, 2025 (Amendment of section 2, etc.).*
- ALSO to introduce the Bill.
- 46 of 2025. 172. **SHRIMATI BHARTI PARDHI** to move for leave further to amend the Insurance Act, 1938. *Insurance (Amendment) Bill, 2025 (Amendment of section 2, etc.).*
- ALSO to introduce the Bill.
- 30 of 2025. 173. **SHRIMATI KANIMOZHI KARUNANIDHI** to move for leave further to amend the Insurance Act, 1938. *Death Penalty (Abolition) Bill, 2025.*
- ALSO to introduce the Bill.

59 of 2025. 174. **SHRIMATI BHARTI PARDHI** to move *Artificial Intelligence (Ethics and Accountability) Bill, 2025.*
for leave to establish an Ethics and Accountability Framework for the use of Artificial Intelligence (AI) technologies in decision-making, surveillance, and algorithmic systems to prevent misuse and ensure fairness, transparency, and accountability and for matters connected therewith or incidental thereto..

ALSO to introduce the Bill.

43 of 2025. 175. **SHRI RAMASHANKAR RAJBHAR** to move *Constitution (Scheduled Castes) Order (Amendment) Bill, 2025 (Amendment of the Schedule).*
(Scheduled Castes) Order, 1950.

ALSO to introduce the Bill.

31 of 2025. 176. **SHRI YOGENDER CHANDOLIA** to move *Farmers Welfare Board Bill, 2025.*
for leave to provide for the setting up of the Farmers Welfare Board to ensure a comprehensive framework for the welfare of farmers and ensure that they receive the benefits they are entitled to and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

26 of 2025. 177. **DR. NISHIKANT DUBEY** to move for leave to constitute an Authority to ensure stabilization of population of cows (*Bos indicus*) and to suggest such measures to comply with articles 37 and 48 of the Constitution, to ban the slaughter of cows and for matters connected therewith or incidental thereto. *Cow Protection Bill, 2025.*

ALSO to introduce the Bill.

60 of 2025. 178. **DR. NISHIKANT DUBEY** to move for leave for the declaration of the city of Deoghar as the oldest living city of utmost national importance and to provide for the conservation, preservation and maintenance of cultural and natural heritage, heritage of Deoghar and for matters connected therewith or incidental thereto. *Holy City of Deoghar (Preservation of Cultural Heritage) Bill, 2025.*

ALSO to introduce the Bill.

40 of 2025. 179. **DR. NISHIKANT DUBEY** to move for leave to provide for the compulsory periodical desiltation of dams, reservoirs, rivers and such other water bodies and an institutional mechanism by establishing a National Authority to ensure timely and periodical desiltation of such water bodies in the country to increase their water holding capacity and ensure smooth flow of water which will reduce the incidence of floods and for matters connected therewith or incidental thereto. *Compulsory Periodical Desiltation of Dams, Reservoirs and Rivers Bill, 2025.*

ALSO to introduce the Bill.

52 of 2025. 180. **SHRIMATI KANIMOZHI KARUNANIDHI** to move for leave to provide for the establishment of a National Climate Change Authority for an efficient mechanism to plan, monitor and achieve the net zero emission targets by the year 2070 and for the effective mitigation and adaptation of Climate Change and for matters connected therewith or incidental thereto. *Climate Change (Mitigation and Adaptation) Bill, 2025.*

ALSO to introduce the Bill.

44 of 2025. 181. **SHRI HIBI EDEN** to move for leave to provide for the restoration of degraded ecosystems, promote sustainable land management practices and safeguard biodiversity by establishing restoration targets, plans and mechanisms, thereby ensuring ecological balance, socio-economic development and fulfilling India's commitments under the Paris Agreement, the United Nations Convention on Biological Diversity and other global agreements and matters connected therewith or incidental thereto. *Nature Restoration Bill, 2025.*

ALSO to introduce the Bill.

64 of 2025. 182. **SHRI BIDYUT BARAN MAHATO** to move for leave to provide for rehabilitation of displaced persons and for matters connected therewith or incidental thereto. *Displaced Persons Welfare Bill, 2025.*

ALSO to introduce the Bill.

42 of 2025.	183. DR. KALANIDHI VEERASWAMY to move for leave further to amend the Citizenship Act, 1955.	<i>Citizenship (Amendment) Bill, 2025 (Amendment of section 2, etc.).</i>
	ALSO to introduce the Bill.	
41 of 2025.	184. DR. MP ABDUSSAMAD SAMADANI to move for leave to provide for the prevention of wild animal attack and to establish a framework for the systematic monitoring and management of the rising population of tigers and elephants in India, ensuring ecological balance and the protection of human settlements.	<i>Wild Animal Attack (Prevention) Bill, 2025.</i>
	ALSO to introduce the Bill.	
39 of 2025.	185. SHRI MADDILA GURUMOORTHY to move for leave to amend the Consumer Protection Act, 2019.	<i>Consumer Protection (Amendment) Bill, 2025 (Amendment of section 2).</i>
	ALSO to introduce the Bill.	
33 of 2025.	186. SHRI MADDILA GURUMOORTHY to move for leave to amend the Maintenance and Welfare of Parents and Senior Citizens Act, 2007.	<i>Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2025 (Amendment of section 2, etc.).</i>
	ALSO to introduce the Bill.	

- 72 of 2025. 187. **SHRI AGA SYED RUHULLAH** to move for *Jammu and Kashmir Public Safety (Amendment) Bill, 2025 (Amendment of section 10).*
 ALSO to introduce the Bill.
- 27 of 2025. 188. **SHRI MANOJ TIWARI** to move for leave *Juvenile Justice (Care and Protection of Children) Amendment Bill, 2025 (Amendment of section 14, etc.).*
 ALSO to introduce the Bill.
- 63 of 2025. 189. **SHRI MANISH TEWARI** to move for *Punjab Municipal Corporation Law (Extension to Chandigarh) (Amendment) Bill, 2025 (Amendment of the schedule).*
 ALSO to introduce the Bill.
- 32 of 2025. 190. **SHRI MANISH TEWARI** to move for *Hindu Marriage (Amendment) Bill, 2025 (Amendment of section 13).*
 ALSO to introduce the Bill.

- 53 of 2025. 191. **SHRI T.M. SELVAGANAPATHI** to move for leave further to amend the Constitution of India. *Constitution (Scheduled Tribes) Order (Amendment) Bill, 2025 (Amendment of the Schedule).*
- ALSO to introduce the Bill.
- 29 of 2025. 192. **SHRI HANUMAN BENIWAL** to move for leave further to amend the Electricity Act, 2003. *Electricity (Amendment) Bill, 2025 (Insertion of new section 126A).*
- ALSO to introduce the Bill.
- 50 of 2025. 193. **SHRI ANURAG SHARMA** to move for leave to provide guaranteed employment to semi-skilled workers in urban areas, promote infrastructure development and ensure inclusive urban growth and for matter connected therewith or incidental thereto. *Shyama Prasad Mukherjee National Urban Employment Bill, 2025.*
- ALSO to introduce the Bill.
- 48 of 2025. 194. **SHRI ANAND BHADAURIA** to move for leave to provide for unemployment allowance to all unemployed persons and for matters connected therewith or incidental thereto. *Unemployment Allowance Bill, 2025.*
- ALSO to introduce the Bill.

82 of 2025. 195. **SHRIMATI SUPRIYA SULE** to move for *Paternity and leave to regulate the employment of persons in Paternal Benefit certain establishments for certain periods before Bill, 2025.* and after becoming a parent and to provide for paternity and parental benefit and certain other benefits.

ALSO to introduce the Bill.

51 of 2025. 196. **SHRIMATI SUPRIYA SULE** to move for *Right to leave to establish an Employees' Welfare Authority Disconnect Bill, to confer the right on every employee to 2025.* disconnect from work related telephone calls and emails beyond work hours and on holidays and right to refuse to answer calls and emails outside work hours and for all matters connected therewith and incidental thereto.

ALSO to introduce the Bill.

79 of 2025. 197. **SHRIMATI SUPRIYA SULE** to move for *Code on Social leave to amend the Code on Social Security, 2020. Security (Amendment) Bill, 2025 (Amendment of section 2, etc.).*

ALSO to introduce the Bill.

57 of 2025. 198. **SHRI ARUN BHARTI** to move for leave to *Welfare and provide for regularisation of the services of Development of Anganwadi Workers by giving them the status of a Anganwadi permanent employee of the Government and for Workers Bill, matters connected therewith or incidental thereto. 2025.*

ALSO to introduce the Bill.

56 of 2025. 199. **PROF. VARSHA EKNATH GAIKWAD** to move for leave to amend the Code on Social Security, 2020. *Code on Social Security (Amendment) Bill, 2025 (Amendment of section 2, etc.).*

ALSO to introduce the Bill.

61 of 2025. 200. **MS. S. JOTHIMANI** to move for leave to provide for the welfare of persons in need of care and support including the persons with disabilities, senior citizens and the persons suffering from chronic illness by giving support persons the opportunity to participate in the growth and development of the country by making arrangement promoting inter-dependent flourishing instead of compelling isolating and for matters connected therewith. *Promotion of Interdependent Growth and Development Bill, 2025.*

ALSO to introduce the Bill.

66 of 2025. 201. **SHRI DHARMENDRA YADAV** to move for leave to introduce a Bill to provide for reservation in favour of persons belonging to the Other Backward Classes, the Scheduled Castes and the Scheduled Tribes in private sector services, appointments and for matters connected therewith. *Reservation for the Other Backward Classes, the Scheduled Castes and the Scheduled Tribes in Private Sector Services and Appointments Bill, 2025.*

ALSO to introduce the Bill.

- 68 of 2025. 202. **SHRI DHARMENDRA YADAV** to move for leave to introduce a Bill to provide for reservation in favour of persons belonging to the Other Backward Classes, the Scheduled Castes and the Scheduled Tribes in admissions in private educational institutions (aided and un-aided) and for matters connected therewith. *Reservation for the Other Backward Classes, the Scheduled Castes and the Scheduled Tribes in Admission in Private Educational Institutions (Aided and Un-Aided) Bill, 2025.*
- 69 of 2025. 203. **SHRI ARVIND GANPAT SAWANT** to move for leave to introduce a Bill further to amend the Foreign Exchange Management Act, 1999. *Foreign Exchange Management (Amendment) Bill, 2025 (Amendment of section 36, etc.).*
- 67 of 2025. 204. **DR. SANJAY JAISWAL** to move for leave to introduce a Bill to prevent cross border human trafficking and strengthen border security for tackling human trafficking and for matters connected therewith or incidental thereto. *Prevention of Cross Border Human Trafficking Bill, 2025.*

ALSO to introduce the Bill.

ALSO to introduce the Bill.

ALSO to introduce the Bill.

70 of 2025. 205. **DR. SANJAY JAISWAL** to move for leave to introduce a Bill to provide a comprehensive legal framework to regulate obscene and violent content on digital platforms while safeguarding the constitutional right to freedom of expression and for matters connected therewith or incidental thereto. *Digital Content (Regulation) Bill, 2025.*

ALSO to introduce the Bill.

71 of 2025. 206. **DR. SANJAY JAISWAL** to move for leave to introduce a Bill to provide for compulsory teaching of gender equality, moral ethics and etiquette in all educational institutions for ensuring a more inclusive, respectful, and responsible society and for matters connected therewith or incidental thereto. *Compulsory Teaching of Gender Equality, Moral Ethics and Etiquette in Educational Institutions Bill, 2025.*

ALSO to introduce the Bill.

75 of 2025 207. **SHRI ARVIND GANPAT SAWANT** to move for leave to introduce a Bill further to amend the Prevention of Money Laundering Act, 2002. *Prevention of Money Laundering (Amendment) Bill, 2025 (Amendment of section 49, etc.)*

ALSO to introduce the Bill.

73 of 2025 208. **SHRI ARVIND GANPAT SAWANT** to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009. *Right of Children to Free and Compulsory Education (Amendment) Bill, 2025 (Amendment of section 2, etc.)*

ALSO to introduce the Bill.

(ii) Bills for consideration and passing

33 of 2024	<p>209. FURTHER CONSIDERATION of the following motion moved by SHRI C.N. ANNADURAI on 9 August, 2024 namely:-</p> <p>“ That the Bill seeks to provide for the setting up of a Commission to regulate and promote the development of Information Technology industry in the country and for matters connected therewith or incidental thereto, be taken into consideration.”.</p> <p>SHRI C.N. ANNADURAI to move that the Bill be passed.</p>	<p><i>Commission for Regulation and Development of Information Technology Industry Bill, 2024.</i></p>
30 of 2024	<p>210. SHRI C.N. ANNADURAI to move that the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950, be taken into consideration.</p> <p>ALSO to move that the Bill be passed.</p>	<p><i>Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024</i> <i>(Amendment of the Schedule).</i></p>
89 of 2024	<p>211. SHRI JANARDAN SINGH 'SIGRIWAL' to move that the Bill to provide for reservation of posts in Government Establishments and formulation of welfare schemes and programmes for orphans and for matters connected therewith or incidental thereto, be taken into consideration.</p> <p>ALSO to move that the Bill be passed.</p>	<p><i>Orphans (Reservation of Posts in Government Establishments and Welfare) Bill, 2024.</i></p>

63 of 2024 212. **ADV. DEAN KURIAKOSE** to move that the Bill further to amend the Constitution of India, be taken into consideration. *Constitution (Amendment) Bill, 2024 (Insertion of new article 49A).*

ALSO to move that the Bill be passed.

25 of 2024 213. **SHRI RAJIV PRATAP RUDY** to move that the Bill to constitute District Development and Monitoring Committees in each district to promote efficient coordination among all elected representatives in Parliament, State Legislatures and Local Governments, including the Panchayati Raj Institutions and Municipal Bodies, for time bound development of districts through a streamlined model of monitoring and accountability for implementation of Central Sector and Centrally sponsored schemes in each district and for matters connected therewith or incidental thereto, be taken into consideration. *District Development and Monitoring Committee for Implementation of Central Sector and Centrally Sponsored Schemes Bill, 2024.*

ALSO to move that the Bill be passed.

NEW DELHI;

UTPAL KUMAR SINGH
Secretary General

July 22, 2025

Ashadha 31, 1947 (Saka)